

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.315/94

Monday, this the 10th day of October, 1994

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

MS (Rugmini,  
Director,  
Doordarshan,  
Trivandrum. - Applicant

By Advocate M/s PS Biju and CS Ramanathan

Vs.

1. Union of India represented  
by the Secretary,  
Ministry of Information &  
Broadcasting, Shastri Bhavan,  
New Delhi-110 001.
2. The Director General,  
All India Radio,  
New Delhi-110 001.
3. The Director General,  
Doordarshan,  
New Delhi-110 001.
4. The Secretary,  
Union Public Service Commission,  
New Delhi. - Respondents

By Advocate Mr C Kochunni Nair, SCGSC

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Counsel for applicant submits that the applicant will  
be satisfied for the present, if she is granted permission  
to make a representation before the first respondent. She

would also submit that in the event of such a representation being granted, the select list may be directed to be reviewed.

2. We permit applicant to file a representation before the first respondent within three weeks from today. If a representation is so made, appropriate orders will be passed thereon within two months. If as a result of the orders passed, it becomes necessary to review the select list, first respondent will be free to do so, but only after hearing any person who may be affected by the revision of the list.

3. With these directions, we dispose of the application, without expressing any opinion on the merits of the contentions raised. No costs.

Dated, 10th October, 1994.

*P Venkatakrishnan*  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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